

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PINCIPLE BENCH: NEW DELHI

(6)

O.A.No.2577/92 and
M.P.No.798/93

Date of decision:16.4.93

Smt. Surjeet Kaur & another .. Applicant
vs.

Union of India and others .. Respondents

CORAM

Shri C.J. Roy, Hon'ble Member (J)
For the applicant .. Shri T.C. Aggarwal, counsel
For the respondents.. Shri J.C. Madan, counsel

JUDGEMENT (Oral)

This is a case for compassionate appointment. The first applicant has filed this application for the compassionate appointment of her son, who is the second applicant here, on the grounds that her husband died in harness and left behind his widow and four children and that they are in indigent circumstances. It is also alleged that on furnishing all the details, the respondents have rejected the claim without giving any reason, vide page 17 (part of Annexure A-3). Both the counsel have no objection to the disposal of the matter by way of a direction.

2. I, therefore, dispose of the case with the following direction.

3. The respondents are directed to reconsider the case of the applicant and issue a speaking order on the representation that is to be made by the applicant within a week; and after the receipt of the representation within one month, they are directed to dispose of the

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representation. If the applicant is aggrieved, he is given the liberty of approaching the Tribunal if the cause of action survives.

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(C.J.ROY)

Member (J)

16.4.93